CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indirenagar, BANGALORE - 560 038.

Dated: 7 APR 1995

1049,1054 and 1=055 of 1995. APPLICATION NO.

APPLICANT'S: S/Sh.T.R.Muralidharan and two others.,

V/S.

RESPONDENTS: Sedtetary, Deptt. of Telecom, New delhi and others.

To

Sri.P.A.Kulkarni,Advocate,No.47, Second Floor, 57th-A-Cross, Fourth Block, Rajejinagar, Bangalore-10.

Sri.M. Vasudeva Rao, Additional Central Govt.Standing Counsel, High Court Bldg, Bangalore-560 001.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/

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BANGALORE BENCH

ORIGINAL APPLICATION Nos.1049, 1654 & 1055/95

FRIDAY, THIS THE 31ST DAY OF MARCH. 1995

SHRI V. RAMAKRISHNAN

MEMBER (A)

SHRI A.N. VUJJANARADHYA

MEMBER (J)

1. Sri T.R. Muralidharan. \$/o T. Ramamurthy, aged about 40 years, Occ. Telecom Office Asstt (Gr.-II)(Gen1). O/a Accounts Officer (TR), No.127/3, Bull Temple Road, Bangalore - 560 018. (Under Area Mamager (South), Bangalore.

2. Smt. Vanaja Rani, W/o R. Ravi, Age: 35 years, Occn. Telecom Office Asstt(Genl)(Gr-II). 0/o General Manager Telecom, Bangalore Telecom District, Bangalore-560 009.

3. Smt. N. Jamuna Devi, W/o M. Venugopal, age 32 years, Occn: T.O.A.(Gen1)(Gr-I). 0/o General Manager Telecom, Bangalore Telecom District, Bangalore - 560 009.

Applicants

(By Advocate Shri P.A. Kulkarni)

Vs.

- 1. Union of India, by its Secretary to the Communications, Deptt. of Telecom, No.20, Ashoka Road, Sancher Bhavan. New Delhi 110 001.
- Department of Telecommunications, by its Head of the Department, No.20 Ashoka Road, Sanchar Bhavan, New Delhi - 110 001.
- 3. Chief General Manager Telecom, Karnataka Circle, No.1, Old Madras Road, Ulsoor, Bangalore - 560 008.
- 4. General Manager Telecom, Bangalore Telecom District, Chamber of Commerce Building, K.G. Road, Bangalore - 560 009.

5. High Power Committee for review of the results of failed SC/ST candidates, by its Chairman, B/o Department of Telecom,
No.20, Ashoka Road, Sanchar Bhavan,
New Delhi - 110 001.

(By Advocate Shri M. Vasudeva Rao) Addl. Central Govt. Stg. Counsel)



DRDER

Shri V. Ramakrishnan, Member (A):

We have heard Shri P.A. Kulkarni for the applicants and Shri M.V. Rao for the department.

- 2. The applicants herein have prayed for extending to them the same reliefs which had been granted by this Tribunal to one Shri Kuppuswamy in O.A.No.1708/94 decided by the Tribunal on 6.2.1995 as at Annexure-A3. Some of the concessiins available to Scheduled Caste members in the matter of qualifying in Junior Accounts Officers examination of Telecom Department formed a subject of that O.A. and we had directed the department to deal with the case of the applicant therein, Shri Kuppuswamy in terms of the department's circulars which were applicable during the relevant period, viz., the circulars dated 4.5.1991 and 14.2.1992, if adequate number of S.C. candidates had not qualified in the examination. We also directed that while doing so, if there were any other S.C./S.T. candidates who had appeared for the same examination of October, 1992, the department will follow the instructions contained in letter dated 14.2.1992. The applicants herein contend that in terms of the directions pertaining to other SC/ST candidates, their case also should be considered by the department and according to them, they are entitled to and should be allowed to take the ensuing J.A.D. Part II examination on the basis of such directions.
- 3. Shri M. V. Rao, who had taken notice on behalf of the respondents at our direction, says that the ensuing examinations are going to be held on the 5th and 6th April. 1995, and it will not

ps precticed for the department within the short time to ascertain whether the applicants come within the scope of the direction of

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representation and if on consideration of the case, they are found eligible on the basis of the direction of the Tribunal, they will be allowed to take the subsequent examination as such examinations are normally held after an interval of six months or so. Shri P.A. Kulkarni, the learned counsel for the applicants, agrees that in view of the extreme shortage of time, it is not possible for the department to complete the above exercise before 5th or 6th April, 1995, and has no objection to the course of action proposed by Shri M.V. Rao.

- the applicants to submit a detailed representation within a period of 2 weeks from today putting forth their request and the department will examine the same in accordance with law and in the light of the directions given by us pertaining to other SC/ST candidates, referred to earlier in 0.A. No.1708/94 and take appropriate decision on such representation within a period of 2 months from the date of receipt of such representations. The department should also communicate to the applicants their decision soon after it is taken.
- 5. With this observation, these applications are finally disposed off at the admission stage itself with no order as to costs.



5d/= 3/13/19>

A.N. VUJJANARADHYA

MEMBER (3) TRUE COPY

Sd/-

(W. RAMAKRISHNAN MEMBER (A)

PENBER (

Section Officer

Central Administrative Tribunal

Bangalore Bench Bangalore

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Contempt Petition No. 153 to 155 of 1996 inated. 27.11.96

AMPLICATION_NO. 1049, 1054 and 1055 of 1995.

APPDICANT(S): T.R.Muralidharan and others.,

V/s.,

RESPONDENTS

Sri.M. P. Modi, Chairman, Telecom Commission,

New Delhi and others.

To.

Sri.B. Veerabhadra, Advocate, No. 14, Webster Street, Coxtown, Bangalore-560005.

Sri.M. Vasudeva Raa, Addl. CGSC, High Court Bldg, Bangalore-1.

Subject: Forwarding of copies of the Orders passed by Central Administrative Tribunal, Bangalore-38.

A cory of the Order/Stay Order/Interim Order, passed by this Tribunal in the above stated applicatio(s) is enclosed for information and further necessary action. The Order was pronounced on 19-11-1995.

FW Deputy Registrar

In the Central Administrative Tribunal Bangalore Bench Bangalore

C.P. C. V. J. Application No. 153 To 153 ORDER SHEET (Contd.)

Date Office Notes Orders of Tribunal



VR(MA) 19.11.96

Shri B. Veerabhadra for the complainant submits that the directions of the Tribunal have been complied with by the department's letter dated 1.11.96 as at Annixure-R4 enclosed to the reply statement and as such seaks leave to withdraw the present contempt petition. Leave granted. contempt proceedings are dropped as withdrawn and the respondents are discharged.

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore